## GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA UNSTARRED QUESTION NO. 641 ANSWERED ON 05.02.2020

## MINING LEASE

†641. SHRI ANURAG SHARMA:

Will the Minister of MINES be pleased to state:

- (a) the total number of mining leases awarded by the Government of Uttar Pradesh for various mines during the period from 2014 to 2019;
- (b) the number of reported cases of illegal mining/ illegal transportation/illegal storage done by the unauthorized lease holders in Uttar Pradesh along with the type of punishment given, the number of cases filed, the quantum of penalty recovered in this regard; and
- (c) whether there is any difference between the mining policy of Uttar Pradesh Government and that of Madhya Pradesh Government and if so, the details thereof?

## ANSWER

## THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a) As per the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 and the Rules framed there under, the Powers have been devolved upon the State Government to grant mineral concessions for the minerals located within their respective jurisdiction, in accordance with law. This record is not maintained centrally.

(b): Section 23C of the MMDR Act, also empowers the State Governments to make rules for preventing illegal mining, transportation and storage of minerals and for the purposes connected therewith.

(c): Section 15 of the MMDR Act, 1957, empowers the State Governments to make rules for regulating the grant of minor mineral concessions. Minor minerals are regulated at the level of State Government.

\*\*\*\*